

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5240
ANSWERED ON:05.09.2011
RESTRICTIONS ON ENVIRONMENTAL CLEARANCES
Geete Shri Anant Gangaram

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has imposed restrictions on environmental clearances on development and construction of infrastructure projects in coastal areas in the country especially in Maharashtra;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government in this regard

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) The Ministry of Environment and Forests had issued the Coastal Regulation Zone (CRZ) Notification, 2011 for the protection and conservation of the coastal area. The Notification provides inter- alia for categorization of the Coastal Stretches, prohibited and permissible activities and special dispensation for the States of Maharashtra, Goa and Kerala. The Notification further prohibits the development of Port and harbour projects in high eroding stretches of the coast, except for those projects classified as strategic and defence related.